

ITEM NO.26

COURT NO.9

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 14476/2023

(Arising out of impugned final judgment and order dated 18-10-2022 in CRLA No. 173/2022 passed by the High Court of Delhi at New Delhi)

UMAR KHALID

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(FOR ADMISSION and I.R. and IA No.94338/2023-CONDONATION OF DELAY IN FILING and IA No.94339/2023-EXEMPTION FROM FILING O.T. and IA No.103150/2023-EXEMPTION FROM FILING O.T. and IA No.103149/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. C.U. Singh, Sr. Adv.
Mr. Trideep Pais, Sr. Adv.
Ms. Sanya Kumar, Adv.
Mr. Sahil Ghai, Adv.
Mr. N. Sai Vinod, AOR
Mr. Abhijit Chimni, Adv.
Ms. Aparajitha Jamwal, Adv.
Ms. Sudakshina Prasad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable in six weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

